IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE SIXTEENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 26257 OF 2025

Between:

M/s. Sri Venkateshwara Textiles and Fashions, D.No. 5-616 to 617, Market Road, Mancherial, Mancherial District, Telangana- 504208, Branch at D.No 5-508/2, Iqbal Ahmednagar, Mancherial, Mancherial, Telanagana-504208, Branch at D.No. 1-2-70/1, Main Road, Peddapalli, Karimnagar, Telangana-505172, and Branch at D.No. 9-3-29, Contractor Basthi, Bellampalli, Mancherial, Telanagana-504521. represented by the Managing partner of the firm, Nalla Surendhar S/o. Nalla Venkata Narayana, aged. 47 years.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Municipal Administration and Urban Development, Secretariat, Hyderabad.
2. Mancherial Municipality, Dist. Mancherial Telangana, rep. by its commissioner.
3. Peddapalli Municipality, Dist. Mancherial, Telangana, rep. by its commissioner.
4. Bellampalli Municipality, Dist. Mancherial, Telangana, rep. by its commissioner.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction, more particularly one in the nature of Writ of Mandamus, declaring G.O. Ms. No. 147, Municipal Administration and Urban Development, (MA) Department Dt. 22/9/2020 issued by the 1St respondent as arbitrary, illegal and violative of fundamental rights of the Petitioner under Articles 14 and 19(1)(g) of the Constitution of India and violative of principles of natural justice, quash the same and restrain the respondents from taking further action under the impugned notification.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the impugned notification No. 147 Dt. 22/9/2020 issued by the 1st Respondent pending disposal of the writ petition.

Counsel for the Petitioner: SRI V.RAJESHWAR RAO FOR SRI E.HARI BABU
Counsel for the Respondent No.1: GP FOR MCPL ADMN & URBAN DEV
Counsel for the Respondent Nos.2 TO 4: M/s. GUDIPATI SHARVANI FOR SRI KRISHNA REDDY PUTTA, SC FOR MPCL

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No. 26257 of 2025

ORDER:

Sri V. Rajeshwar Rao, learned counsel appears for Sri E. Hari Babu, learned counsel for petitioners.

Ms. Gudipati Sharvani, learned counsel appears for Sri Krishna Reddy Putta, learned counsel for respondent Nos.2 to 4.

2. This Writ Petition is filed with the following prayer:

> ".....to issue a writ, order or direction, more particularly one in the nature of Writ of Mandamus, declaring G.O. Ms.No.147, Municipal Administration & Urban Development, (MA) Department Dt. 22/9/2020 issued by the 1st respondent as arbitrary, illegal and violative of fundamental rights of the Petitioner under Articles 14 and 19(1)(g) of the Constitution of India and violative of principles of natural justice, quash the same and restrain the respondents from taking further action under the impugned notification."

3. Learned counsel for the petitioners seeks permission of this Court to withdraw the instant Writ Petition.

4. Learned counsel appearing for respondent Nos.2 to 4 reports no objection.

5. Accordingly, the instant Writ Petition is dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI E.HARI BABU, Advocate [OPUC]
2. Two CCs to GP FOR MCPL ADMN & URBAN DEV, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI KRISHNA REDDY PUTTA, SC FOR MPCL [OPUC]
4. Two CD Copies

PSK.
BS

HIGH COURT

DATED:16/09/2025

ORDER

WP.No.26257 of 2025



DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS

7/11
27/10/25